

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

**Original Application No.290/00041/2015  
with  
Misc. Application No.00023/2015**

Jodhpur, this the 15th day of March, 2016

**CORAM**

**Hon'ble Ms. Praveen Mahajan, Administrative Member**

Naresh Gehlot S/o Shri Mohan Lal Gehlot, aged about 25 years, R/o Baldeo Nagar, Mata ka Than, Jodhpur. Presently working as Computer Operator in Income Tax Department, Jodhpur.

.....Applicant

Mr. J.K. Mishra, counsel for applicant.

Versus

1. The Union of India through the Secretary, Central Board of Direct Taxes, Ministry of Finance, Government of India, North Block, New Delhi.
2. The Principal Chief Controller of Accounts (Pr.CCA), Central Board of Direct Taxes, New Delhi.
3. Chief Commissioner of Income Tax (CCA), C.R. Building, Statute Circle, B.D. Road, Jaipur.
4. The Secretary to Government of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, North Block , New Delhi.
5. The Chief Commissioner of Income Tax, Paota "C" Road, Jodhpur.

.....respondents

Mr. Sunil Bhandari, counsel for respondents.

**ORDER (Oral)**

*Qahar* Heard on Misc. Application No.23/2015. The same is allowed and the delay in filing the OA is condoned.

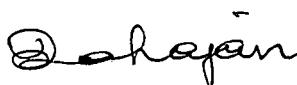
"(i) By an appropriate order of direction, the OA may kindly be allowed and the respondents be directed to make payment of daily wages to the applicant as per the order dated 18.10.2010 along with all consequential benefits including the payment of arrears with interest @ 18% per annum.

(ii) Any other appropriate order or direction, which this Hon'ble Tribunal deems fit may kindly be passed in favour of the applicant."

3. Heard both the counsels for the parties. It is seen that the applicant has approached this Tribunal before not exhausting the appropriate administrative remedy available to him.

4. Therefore, at this stage, I think it is just and proper to direct the respondents to treat this OA as the representation filed by the applicant and decide the same in accordance with law, within one month from the date of receipt of a copy of this order.

5. The OA is disposed of as stated above with no order as to costs. A copy of this order be made available to the counsel for the respondents.

  
[Praveen Mahajan]  
Administrative Member